

IN THE NATIONAL GREEN TRIBUNAL

SOUTH ZONE, CHENNAI

Original Application No. 94 of 2022(SZ)

IN THE MATTER OF

Balasubramanian

...Applicant(s)

Versus

Union of India &ors.

...Respondent(s)

Report filed by the 8th Respondent

I, T.Anbarasan, Executive Engineer WRD, Mining and Monitoring Division Thanjavur, having office at Old Judge Bungalow, near Circuit House, Thanjavur do hereby solemnly and sincerely states in this report as I am well acquainted with the facts and circumstances of this matter on going through the documents available within the 8th respondent's office.

1. I respectfully submit that the applicant filed an application, seeking for the following reliefs:

- (i) to direct the Respondent authorities to install Closed Circuit Television (CCTV) cameras at (1). Survey No.1 Thokkalikkadu Village (2) Survey no. 9 & 12, Chinnaavaudaiyarkoil village (3) Survey No. 112 of Maliakkadu Village and (4) Survey No. 1 & 4 of Raja Madam village, Pattukkottai Taluk, Thanjavur District;

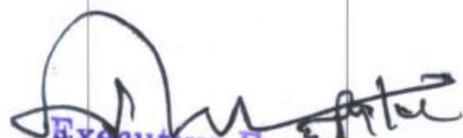

Executive Engineer, WRD.,
Mining & Monitoring Division, Thanjavur.

- (ii) to direct the Respondent authorities to take immediate measures to assess the damages caused, on account of the illegal quarrying operation, and prosecute the offenders;
- (iii) to direct the respondent authorities to remediate the impugned area; and
- (iv) Pass such further or other orders as this Hon'ble Tribunal may deem fit and necessary in the interest of justice.

Proceedings at this Hon'ble Tribunal

2. I respectfully submitted that the applicant herein, filed an original application challenging Environmental Clearance given by the District Environmental Impact Assessment Authority (DEIAA)-Thanjavur vide letter No. DEIAA-Tnj-I/F.No.75/1(a)/EC.No.7/2017 dated 06.08.2018 for the sand quarry located at SF. No. 8 & 9 having the extent of 3.0 ha. in Agniyar river located at ChinnaAvudayar Kovil Village, Pattukottai Taluk, Thanjavur District at this Hon'ble Tribunal OA 154 of 2021, which is currently pending at this Hon'ble Tribunal.
3. It is respectfully submitted that sand quarrying at the above survey numbers commenced from 14th March 2020 and completed on 2nd February 2021. Furthermore, the 8th respondent is not sand quarrying in the above mentioned or any other sites as mentioned in the applicant's present application.
4. It is respectfully submitted that this Hon'ble Tribunal based on *Times of India* newspaper report dated 28.8.2020 as *suo moto* OA 161 of 2020. On 17th November 2020, delivered judgement in this Original Application. The Hon'ble Tribunal has summarised the Joint Committee Report as follows:
 - g. *It is further submitted that approved sand quarry is functioning especially for bullock carts at S.F.No.8 & 9 Agniyar river over an extent of 3.00.0 Hect. in ChinnaAvudaiyarkoil Village in Pattukkottai Taluk granted vide District*

Executive Engineer, WRD,
Mining & Monitoring Division, Thanjavur.


Executive Engineer, WRD.,
Mining & Monitoring Division, Thanjavur.

Collector, Thanjavur Proceedings in R.C.No. 280/Mines/2018 Dated : 10.02.2020 operating by the Executive Engineer, Public Works Department, Mining and Monitoring Division, Thanjavur. The sand mining area is situated closer to the Maharajasamuthiram river bed. The bullock carts photos published in the 'Times of India' Newspaper dated 28.08.2020 has taken when the bullock carts & carts rider taking rest & feeding water in the river bed by cattle. Hence, The sand being taken from approved sand quarry functioning in the ChinnaAvudaiyarkoil village for sales to the public by bullock carts.

5. It is respectfully submitted that the applicant knowing fully well that this respondent is not conducting quarry activities in the areas mentioned in this present application, impleaded this respondent with an intention to harass. It is respectfully prayed that this Hon'ble Tribunal to dismiss the present application against the 8th respondent and to award costs.

Hence, in the above circumstances, it is respectfully prayed that the National Green Tribunal South Zone may be pleased to pass orders or other orders may be deemed fit and proper according to the circumstances and thus render justice.

Signed:


Executive Engineer, WRD.,
Mining & Monitoring Division, Thanjavur.

Date:

Verification

I, T.Anbarasan, Executive Engineer WRD, Mining and Monitoring Division Thanjavur, having office at Old Judge Bungalow, near Circuit House, Thanjavur herein do hereby verified the contents of this Report and they are true to my personal knowledge based on the records and I have not suppressed any facts.

Signature:


Official stamp
Executive Engineer, WRD.,
Mining & Monitoring Division, Thanjavur.